

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3425 of 2021

Sandeep Yadav @ Biru Yadav @ Birendra Yadav.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. P.K. Appu, A.P.P.

02/5-4-2021

Heard the parties.

So far as defect no. 9 (i) is concerned, the same is ignored.

The petitioner is an accused in connection with Kunda P.S. Case No. 19 of 2020.

The prayer for bail of the petitioner was earlier rejected by this Court in B.A. No. 7891 of 2020.

It appears that one of the similarly situated co-accused namely Niraj Kumar @ Niraj Kumar Sonar has been granted bail by this Court in B.A. No. 7524 of 2020. The petitioner is in custody since 8.7.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Chief Judicial Magistrate, Chatra in connection with Kunda P.S. Case No. 19 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-